

GOVERNMENT OF INDIA

MINISTRY OF COAL

RAJYA SABHA

QUESTION NO 26.07.2010

ANSWERED ON

SETTING UP OF POWER STATION AT SATTUPALLI .

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Shri Nandi Yellaiah

Will the Minister of RURAL DEVELOPMENT COAL be pleased to state :-

to answer to the Unstarred Question 1059 given in the Rajya Sabha on the 8th March, 2010 and state:

(a) whether the Ministry will recommend the application of Andhra Pradesh Government for setting up 600 MW power station at Sattupalli to the Standing Linkage Committee (Long Term) (SLC(LT)) for consideration;

(b) if so, by when; and

(c) if not, the reasons for the not recommending Sattupalli Power Station's case to SLC(LT) as a Eleventh Plan Project particularly when land and water sources have already been identified by the State for this power project? ANSWER MINISTER OF STATE IN THE MINISTRY OF COAL

(INDEPENDENT CHARGE) AND

ANSWER

MINISTER OF STATE (INDEPENDENT CHARGE) IN THE MINISTRY OF STATISTICS AND
PROGRAMME IMPLEMENTATION

(SHRI SRIPRAKASH JAISWAL)

(a) to (c): As per the provisions under the New Coal Distribution Policy (NCDP), the Standing Linkage Committee

(Long Term) (SLC(LT)), an inter-Ministerial Committee, considers the applications for authorization of "Letter of Assurance" (LOA) for setting up power projects, based on, inter-alia, recommendations of the Ministry of Power and other relevant factors. Ministry of Power was requested to offer their comments/recommendations on the application received from Andhra Pradesh Power Generation Corporation

(APGENCO) for setting up 600 MW power project at Sattupalli. This case was not taken up by the SLC (LT) in its earlier meetings as this case was not recommended as a 11th Plan project by Ministry of Power. On receipt of comments / recommendations of Ministry of Power and other relevant factors, the application will be placed before the SLC (LT) for its consideration. .